

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-240(ND)/2017

In the matter of :

Trustline Real Estate (P) Limited

..PETITIONER

Vs.

Baya Waver Limited

.RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 17.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner

: -

For the Respondent

: Mr. K. Datta, Advocate  
Mr. Piyush Singh, Advocate  
Mr. Shantam Parashar, Advocate

**ORDER**

Learned Counsel for the parties are present. The Proxy Counsel appearing on behalf of the petitioner seeks some time for adjournment in view of the personal inconvenience of the Counsel. The same is not resisted by the Ld. Counsel for the respondent.

In view of the same, the matter is adjourned to 08.12.2017.

*Sdl-*

(DEEPA KRISHAN )  
MEMBER (TECHNICAL)

*Sdl-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.11.2017